

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1547/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.25.04.2019/NCLAT/UR/550)**

**In the matter of:**

Asset Reconstruction Company (India) Ltd. .... Appellant

Versus

Mohammed Vaziruddin Educational Society .... Respondent

Appearance: Mr. Karan Malhotra, Advocate for the Appellant.

**06.05.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 25.04.2019 and the Office after scrutiny of the Memo of Appeal on 26.04.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 29.04.2019. The Appellant re-filed the Memo of Appeal on 04.05.2019. It is stated in the Interlocutory Application (IA) that though the counsel for the appellant on 03.05.2019 tried to refile the appeal after removing the objections, however, certain defects pointed out by the Registry were left inadvertently. Hence, there is delay of one day in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 08.05.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar